## Demonitisation and unearthing of unaccounted money

1300, DR. RAFIQ ZAKARIA: SHRI NAND KISHORE BHATT:

> DR<sub>(</sub> (SHRIMATI) NAJMA HEPTULLA:

Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that proposals regarding demonitisation and use of Preventive detention are under Government's consideration to flush out black money;
- (b) if so, what are the details in this regard; and
- (c) whether Government also propose to scrap enactment regarding acquisition of under-valued property and replace it by a piece of legislation with more teeth in it to curb the investment of un-accounted money in real estate?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) No, Sir.

- (b) Does not arise,
- (c) No. Sit

## Export import procedure

1331, DR. RAFIQ ZAKARIA:

SHRI NAND KISHORE BHATT:

DR (SHRIMATI) NAJMA HEFTULLA:

Will the Minister of COMMERCE be pleased to state:

- (a) whether Government propose to simplify the present plethora of export import procedures, which dates back to post II World War period;
- (b) whether Government have appointed any task force for this purpose; and
- (c) if so, what are the details of the various steps taken in this direction?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) Simplification of export-import procedures has been a constant exercise, based on actual operation of import and export policies and the experience gained.

- (b) Presently, there is no task force engaged on this.
- (c) The following are main steps taken so far in the matter of simplification of import-export procedures:—
  - (i) Introduction of Open General Licence system for import and export of certain commodities, dispensing with the formalities of the individual importers and exporters obtaining licences;
  - (ii) Introduction of direct allotment system of distribution of imported goods by public sector canalising agencies, dispensing with the need for the actual users to obtain Release. Orders from licensing authorities;
  - (iii) Introduction of free transferability of REP licences, dispensing with the need for obtaining endorsements from licensing authorities:
  - Gy) Authorization of import licence holders to appoint their own agents for making imports on their behalf, dispensing with the need for obtaining letters of authority from licensing authorities:
  - (v) De-centralization of import licensing work and delegation of more powers to the regional licensing authorities.